

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-2” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

**ITA No.4537/Del/2019
Assessment Year : 2015-16**

Rakesh Singla, 129, Shreshtha Vihar, New Delhi-110092. PAN-ABZPS1357E	vs	ACIT, Circle-18(2), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Sh.Prateek Jain, CA	
Respondent by	Sh.R.K.Gupta, Sr.DR	
Date of Hearing	22.06.2021	
Date of Pronouncement	22.06.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-37, New Delhi dated 20.03.2019.

2. Ld. Counsel for the assessee, vide its letter dated 16.06.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing in the presence of both the parties on 22nd June, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI